

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I have to make three small submissions with reference to this. The first is: Vijayee Ji made a statement that there is a practice in the House . . . (Interruptions) The Speaker has permitted me.

SHRI JAGDISH TYTLER: rose

MR. SPEAKER: Why are you interrupting?

SHRI JAGDISH TYTLER (Delhi Sadar): On the one side, you say that nothing is to be recorded. Why are they to waste the time of the House?

MR. SPEAKER: Please sit down.

SHRI BAPUSAHEB PARULEKAR: Vajpayee Ji said that is is the practice of the House that when a new Minister is appointed, he is introduced. But when the Minister is removed, or when he resigns, . . .

MR. SPEAKER: I have already given my ruling on it.

SHRI BAPUSAHEB PARULEKAR: You asked: 'What is the rule? I respectfully submit that exercising the power under rule 384, can you not lay down a healthy precedent, even though there are no precedents? That is my one submission.

MR. SPEAKER: I think the precedents already laid down are quite healthy. I don't want to make them more healthy.

SHRI BAPUSAHEB PARULEKAR: This precedent can be cited in the future. It will be a healthy precedent and it will be a guideline for the future.

MR. SPEAKER: Now Papers Laid.

आप तो रुस्तमे जमा बनाना चाहते हैं

SHRI BAPUSAHEB PARULEKAR: My second submission is . . . (Interruptions) I am on my legs.

SHRI GEORGE FERNANDES: During the budget speech of the Finance Minister, there was a tall talk about . . .

(Interruptions)**

MR. SPEAKER: Nothing is going on record. Now Papers Laid.

12.16 hrs.

PAPERS LAID ON THE TABLE—
Contd.

ANNUAL REPORT AND REVIEW OF SPICES EXPORT PROMOTION COUNCIL, ERNAKULAM COCHIN FOR 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council Ernakulam, Cochin, for the year 1978-79 along with Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Export Promotion Council, Ernakulam, Cochin, for the year 1978-79. [Placed in Library See No. LT-2146/81]

NOTIFICATION UNDER BORDER SECURITY FORCE ACT, 1968 IN RELATION TO MADHYA PRADESH SPECIAL ARMED FORCE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table a copy of Notification No. S.O. 159(E) (Hindi and English versions) published in Gazette of India dated the 10th March, 1981 conferring upon members of the Border Security Force the powers which may be exercised by the Members of the corresponding ranks of the Madhya Pradesh Special Armed Force under section 8 of the Madhya